

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 126 / 2007-Customs (N.T.)

New Delhi, dated the 27th December, 2007.
6 Pausa, 1929 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs (Export), Jawaharlal Nehru Custom House, Nhava Sheva, Raigad, Maharashtra to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on

- (i) the Commissioner of Customs, (Import), New Custom House, Ballard Estate, Mumbai,
- (ii) the Commissioner of Customs, Kandla; and
- (iii) the Commissioner of Customs, Customs House, Inland Container Depot, Tughlakabad, New Delhi

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Sunland Alloys, Survey No. 116/1/1/1/2, Rudhana, Silvasa, (D and NH), issued, vide, DRI/ASU/INV-7/2006 dated the 7th May, 2007, by the Additional Director General, Directorate General of Revenue Intelligence, Regional Unit, Sangna Society, Gurukrupa building, Rander Road, Surat.

[F.No. 437/54/2007-Cus.IV]

(Aseem Kumar)
Under Secretary to the government of India